

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:498  
ANSWERED ON:15.03.2012  
FAST TRACK COURTS  
Patle Kamla Devi

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the total number of fast track courts functioning in the country, State-wise;
- (b) the number of fast track courts proposed to be set up during 2011-12;
- (c) the total amount allocated for such courts during the last three years;
- (d) the details of targets set for disposal of cases by these courts during the said period;
- (e) the number of cases heard, disposed of and lying pending in these courts during the last three years, State-wise; and
- (f) the steps taken/being taken to ensure transparency in disposal of cases?

**Answer**

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a) to (c): Fast Track Courts were set up on the recommendations of the 11th Finance Commission for expeditious disposal of long pending sessions cases and the cases involving under trial prisoners for a period of 5 years first from 2000 to 2005. The period was extended by 5 years from 2005-2010 and further extended by one more year i.e. 2010-11 by Central Government. The Central Government has provided financial assistance to the State Governments for Fast Track Courts as per the norms of the approved scheme for the full period from 2000-01 to 2010-11. The scheme has been discontinued, w.e.f. 31/03/2011. However, the State Governments can continue the Fast Track Courts from their own funds.

From the information made available by the State Governments / High Courts, 1192 Fast Track Courts were functioning in the country as on 31.03.2011. State-wise details are at Annex-I. The statement indicating the central grant released to the State Governments for Fast Track Courts during the three years 2008-09, 2009-10, and 2010-11 is at Annex-II.

(d) to (f): The Finance Commission had recommended creation of 1734 new additional courts against which 1192 Fast Track Courts were set up. A statement indicating the number of cases transferred to Fast Track Courts, disposed by these courts and those pending as on 31.03.2011, are at Annex-III. The average disposal per court has been 251 cases in one year.